



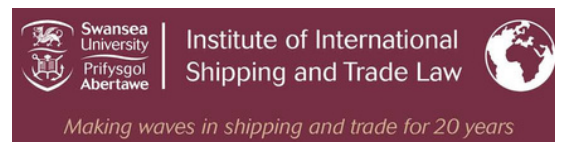
# 12th NATIONAL LAW UNIVERSITY ODISHA BOSE & MITRA & CO.

# IMAM



# 2025

# INTERNATIONAL MARITIME ARBITRATION MOOT 2025



# NATIONAL LAW UNIVERSITY ODISHA

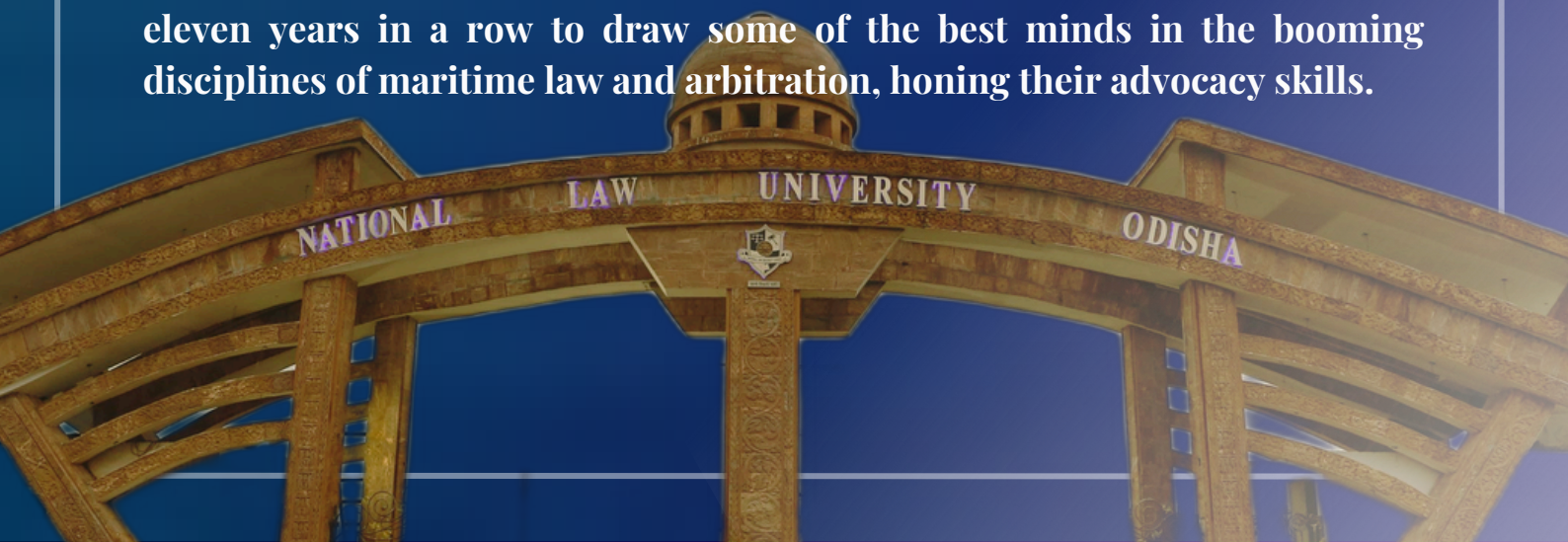


सत्ये स्थितो धर्मः

National Law University Odisha (NLUO) was established in 2009 by Act IV of 2008 of the State of Odisha. The NLUO is a one-of-a-kind addition to India's national law universities. It is located in the Cuttack city, also known as "Silver city" of Odisha. This is a city that has been around for over a thousand years. It has a long and illustrious legal history, with the seat of the Orissa High Court located here. As a result, it is no surprise that Cuttack is home to some of the best lawyers and attorneys in the country, including two former Chief Justices of India.

Within the short span of less than a decade, NLUO had made its mark as a university focusing on teaching and research in law. Its objective is to provide a world-class legal education that is relevant in the contemporary world. NLUO has built a name for itself by winning awards for its students' remarkable performance in a variety of tournaments and contests, notably moot court competitions. The university's astounding achievement in some of the most prestigious International moot court tournaments like the Oxford Price Media Law Moot, Philip C. Jessup International Law Moot, Ian Fletcher International Insolvency Law Moot, HSF Competition Law Moot - Kings College London, and various National moot court competitions stand as a testament to it.

The university with similar zeal has been successfully organising its flagship moot "International Maritime Arbitration Moot (IMAM)" for eleven years in a row to draw some of the best minds in the booming disciplines of maritime law and arbitration, honing their advocacy skills.



# INTERNATIONAL MARITIME ARBITRATION MOOT



The International Maritime Arbitration Moot (IMAM) is the first in India and the third in the world to focus on maritime law. The purpose of the moot is to improve students' research and advocacy skills in the areas of Maritime Law and International Commercial Arbitration. The University strives to present a more challenging debate for its participants with each new edition in order to reach new heights. NLUO has successfully organized its flagship moot, the "International Maritime Arbitration Moot (IMAM)" for the past ten years, attracting some of the brightest minds and honing their advocacy skills in the burgeoning fields of maritime law and arbitration.



# 11TH NATIONAL LAW UNIVERSITY BOSE & MITRA & CO. INTERNATIONAL MARITIME ARBITRATION MOOT 2024

The 11th edition of IMAM was conducted from 14th to 17th March 2024. The case study of 11th IMAM 2023 redefined the contours of maritime law by pushing the boundaries of the case study of IMAM incorporating real-life scenarios.

The participating teams were challenged to expand their understanding and defend their arguments rooted in theoretical as well as practical understanding of maritime law. The case study was drafted by our Academic Partner- the Institute of International Shipping and Trade Law, Swansea University, United Kingdom.

The 11th Edition of NLUO-IMAM Moot was successfully hosted in collaboration with Bose & Mitra & Co. as Title Sponsor for the event. The Institute of International Shipping and Trade Law (IISTL), Swansea University, the United Kingdom as our 'Academic Partner' along with Lloyd's List Intelligence and Knowledge Thrust as our 'Knowledge Partner' and Asian Institute of Alternative Dispute Resolution (AIADR) as our 'Resource Partner'.

The event received widespread acclaim from the judges and the participants. The event witnessed the most acclaimed panel of judges in the field of Maritime Law and arbitration across the globe and received participation from all the premier law institutions in India and abroad.

The 11th edition of IMAM could only be concluded successfully because of the patience that is exuded by all the stakeholders, including the judges, participants, and the organising committee. Our efforts speak for themselves as we aim to mature a unique kind of mooting experience.



# OUR PARTNERS LAST YEAR



 Swansea University  
Prifysgol Abertawe

Institute of International Shipping and Trade Law 

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# INTRODUCING THE NATIONAL LAW UNIVERSITY ODISHA BOSE & MITRA & CO. 12TH INTERNATIONAL MARITIME ARBITRATION MOOT 2025

The 12th NLUO-BMC IMAM 2025 seeks to take the legacy of the mootings in the area of maritime arbitration forward by ensuring that the teams are met with a challenging problem related to the contemporary areas of maritime law and have the opportunity to face a veteran and engaging panel of judges. Owing to the developing interest in the field of maritime law, the competition, as has always been, will be dealing with multifarious aspects of maritime law. The competition case study of the 12th International Maritime Arbitration Moot has been drafted by our Academic Partner- the Institute of International Shipping and Trade Law, Swansea University.

The competition is scheduled to be held from 21-23 March 2025 and would be conducted on the campus of NLU Odisha, providing the participants with an unsurpassable mooting experience. We endeavor to provide our participants with challenging contemporary disputes, just like the previous editions, and a memorable mooting experience.



# OUR PARTNERS AND SPONSORS THIS YEAR

For the 12th edition of IMAM, we are delighted to announce our collaborations: Bose & Mitra & Co. as our 'Title Sponsor,' Swansea University, United Kingdom, as our 'Academic Partner,' Lloyd's List Intelligence and Knowledge Thrust as our 'Knowledge Partner,' SCC Online as our 'Resource Partner,' SCC Times as our exclusive 'Media Partner,' and IAMC Hyderabad as our 'Institutional Partner.'

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## EXCLUSIVE MEDIA PARTNER



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## TITLE SPONSER



**Bose & Mitra & Co. is India's premier admiralty law firm based out of Mumbai. They are a sector specialist law firm having expertise in shipping, commodities, oil & gas, and insurance industries. Having made its name for delivering outstanding legal services to a diverse and prominent clientele spanning across the globe which includes some of the largest shipowners, P&I Clubs and commodity traders, Bose & Mitra & Co. invariably holds the distinction of having been recognised as a top tier-firm successively for over a decade by all leading ranking institutions in India & abroad, including but not limited to the prestigious 'Chambers & Partners', Legal 500 and India Business Law Journal. They are presently the only shipping law firm in India to have two lawyers ranked by Chambers & Partners.**

**Bose & Mitra & Co. firmly believes in promoting inter-collegiate competitions like moot court competitions where budding lawyers are able to showcase and hone their advocacy skills. To effectuate this belief, Bose & Mitra & Co has had a long standing association with National Law University Odisha to host the International Maritime Arbitration Moot for the last several years. Continuing the partnership, we are honoured and excited to have the firm as a 'Title Sponsor' for the 12th Edition of the NLUO's Bose & Mitra & Co. International Maritime Arbitration Moot, 2025.**



# ACADEMIC PARTNER



Swansea  
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Institute of International  
Shipping and Trade Law



*Making waves in shipping and trade for 20 years*

The Institute of International Shipping and Trade Law (IISTL), Swansea University, United Kingdom was established in 2000 as a specialist research and professional training Centre within Swansea University's College of Law and Criminology. The IISTL promotes and undertakes research in the fields of international shipping and trade law and encourages cooperation for mutual growth with various academic institutions and several professional, commercial, shipping, insurance and business organisations. IISTL has garnered a global reputation for its valuable contribution to the fields of research, policy-making, professional training and teaching relating to international shipping and maritime law. Members of the IISTL have provided valuable insights in global discourses on various reformation aspects of shipping and insurance law and have even extended their assistance to working groups of inter-governmental organisations and provided legal advice to key NGOs and institutions. IISTL has grown to be one of the largest specialist research centres in Europe on shipping and trade law. In order to disseminate valuable knowledge on international shipping and trade law, IISTL has collaborated with NLUO as an "Academic Partner" to host the 12th Edition of NLUO's- Bose & Mitra & Co. International Maritime Arbitration Moot 2025.

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"Knowledge Thrust" represented by Mr. Vikas Saddar, is a customer-focused firm with professional experience of over 25 years in serving the legal industry. By virtue of its Strategic tie up with world renowned international law publishers, it facilitates legal knowledge solutions in Print and Online, covering areas like Data Privacy, Maritime & Commercial, Vessel tracking, International Arbitration, Insurance etc for academics, corporates and legal professionals. Details of the various Knowledge Thrust online solutions are available at [www.knowledgethrust.com](http://www.knowledgethrust.com)

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## INSTITUTIONAL PARTNER



The International Arbitration and Mediation Centre, a first-of-its-kind, is located in Hyderabad- the capital city of Telangana, India. Hyderabad is one of Asia's fastest growing cities, with key industries like IT, pharmaceuticals and biotechnology contributing to its economy. Tactically located, the International Arbitration and Mediation Centre in Hyderabad will result in significant savings on cost and time for domestic and foreign investors while simultaneously creating a conducive environment promoting business ease by ensuring an effective and speedy dispute redressal mechanism. Aiming to instill confidence within the business and investor community, the Centre focuses on assisting in resolving commercial and legal conflicts by providing efficient, cost-effective, and impartial methods of eliminating hurdles at various stages of the life cycle of the conflict. To this end, the Centre provides both Arbitration and Mediation services, by combining first-class client service, cutting-edge technology, top-notch facilities and highly experienced arbitrators and mediators to provide tailored, in-person, virtual and hybrid conflict resolution services. The Centre also facilitates the adoption of mediation and arbitration – through the processes of Med-Arb and Arb-Med-Arb, by which parties get the advantages of both arbitration and mediation in finding a resolution to their disputes.

The Centre's operations are managed by a Secretariat of proficient and qualified staff and guided by an autonomous Governing Council consisting of legal luminaries, industry veterans and experts in the field of arbitration and mediation from India and abroad. A highly eminent board of Trustees comprising of senior Judges and the Law Minister of Telangana shall oversee the functioning of the Centre at a policy level.

# COMPETITION SCHEDULE 12TH NLUO BOSE & MITRA & CO. IMAM 2025

<b>Release of Case Study &amp; Commencement of Registration</b>	<b>15th January 2025</b>
<b>Last Date for Seeking Clarifications to the Case Study</b>	<b>24th January 2025 (23:59 hrs IST)</b>
<b>Last date for Registration and Payment of the Preliminary Registration Fees</b>	<b>25th January 2025 (23:59 hrs IST)</b>
<b>Release of Clarifications to the Case Study</b>	<b>1st February, 2025</b>
<b>Last Date for Submission of the Electronic Copy of the Memorials</b>	<b>14th February 2025 (23:59 hrs IST)</b>
<b>Last Date for Submission of the Electronic Copy of the Memorials (with penalty)</b>	<b>15th February 2025 (23:59 hrs IST)</b>
<b>Results of Memorial Qualifier Rounds</b>	<b>9th March 2025</b>
<b>Last Date for Payment of the Final Registration Fee</b>	<b>15th March 2025</b>
<b>Oral Rounds</b>	<b>21st-23rd March 2025</b>

# AWARDS FOR IMAM 2025

## WINNER



*₹ 2,10,000 as Prize Money  
&  
Three Internship slots at BMC*

## RUNNERS UP

*₹ 90,000 as Prize Money  
&  
Three Internship slots at BMC*

## BEST ORALIST

*₹ 50,000 as Prize Money  
&  
One Internship slot at BMC*

## BEST MEMORIAL

*₹ 30,000 as Prize Money  
Three Internship slots at  
IAMC Hyderabad*

# THE MOOT SOCIETY 2024-25

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Aaditi Singh

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## Joint treasurer

Alok Singh Mourya

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Kovid Gautam

Maitri Khurana

Soumya Dubey





## CONTACT



THE MOOT SOCIETY

### SPARSH SRIVASTAVA

Convenor

+91 73930 56774

### TANISH ARORA

Co-convenor

+91 93542 51203

### AADITI SINGH

Secretary

+91 70042 81974

### ALOK SINGH MOURYA

Jt. Treasurer

+91 6266 652 029

### VEDANT SHARMA

Jt. Treasurer

+91 95992 83101

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